CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 368/MP/2025

Subject	:	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of order dated 16.1.2024 in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance of directions of the Commission.
Petitioner	:	NTPC Limited
Respondent	:	ED, Andaman & Nicobar Administration
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NTPC Shri Aashwyn Singh, Advocate, NTPC Ms. Ishika Talwar, Advocate, NTPC

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the settlement discussions between the parties, which were underway, had not materialised and requested the Commission to reserve its order in the matter.

3. None appeared on behalf of the Respondents.

4. The Commission, after hearing the learned counsel for the Petitioner, reserved an order in the matter. Parties are permitted to file written submissions, if any, on or before **18.12.2026**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)